

[Gandhi and Nehru]

DR. V.K.R.V. RAO : He can ask a question afterwards.....

MR. DEPUTY-SPEAKER : He is not making a generalised statement.

SHRI SAMAR GUHA : The whole episode was condemned by the students and they held demonstrations, meeting and did postering also against this act of sacrilege against Mahatma Gandhi.....(*Interruption*)

MR. DEPUTY-SPEAKER : He has not made a generalised remark against students.

SHRI SAMAR GUHA : Also, Mr. Hritwik Ghatak was not allowed to address students and he was howled down by the students.

Dr. V.K.R.V. RAO : When the hon. Member suggested, "Are the students going in that direction?", etc. I went out of the way to point out that it was a small section of the students and I also went out of the way to point out that they were not responsible for the remarks but they were responsible for permitting this publication. Why does my hon. friend Mr. Samar Guha think he is more fond of students than I am? SHRI SAMAR GUHA : It was an unauthorised publication. It was not shown to the Sub-Committee or to the Chairman of the Sub-Committee.

Mr. DEPUTY-SPEAKER : He has made that clear.

Dr. V.K.R.V. RAO : Another question asked by the hon. Member was whether any political party did this and whether the C.B.I. will investigate it. The C.B.I. is an organisation with which I have nothing to do. If the hon. Member can put a question to the Home Minister, I am sure, he will be able to give an answer.

Then, a question was asked as to what disciplinary action has been taken on this. The Cultural Sub-Committee has been asked to refer the matter to the Discipline Sub-Committee of the Jadavpur University. I understand, in the Jadavpur University, the Vice-Chancellor does not have his own powers to take disciplinary action. He has

the Discipline Sub-Committee of which he is the Chairman with two or three other Members. Before he can take any action, I think, the matter is being referred to the Discipline Sub-Committee.

The last question of the hon. Member was, whether this is the whole trend of thinking of students. I must most respectfully differ from the inference contained in the question of the hon. Member, I refuse to admit for even one moment that the whole trend or even the partial trend or even a very small portion of the partial trend of the students world in this country is in the direction of the kind of remark which has been published in that pamphlet. The students of this country, irrespective of the party or political affiliations, have all respect for Mahatma Gandhi. This has nothing to do with the Congress or any other political party. Mahatma Gandhi belongs to the country as a whole and all youngmen of the country respect him.

13 hrs.

RE : CALLING ATTENTION
NOTICE (*Query*)

श्री कंबरलाल गुप्त (दिल्ली सदर) :
उपाध्यक्ष महोदय, जो स्ट्राइक चल रहा है डाक्टर्सस का उस पर आप ने काल अटेशन मंजूर किया है। मैं चाहता हूँ कि उस पर डिस्कशन हो। यह मामला बहुत गम्भीर है। हजारों मरीज परेशानी में हैं। इस को आप लीजिये।

Mr. DEPUTY-SPEAKER : I agree. What I would suggest is this. A calling-attention notice is under consideration. I got a notice this morning. There was already one on the Order Paper. What I would suggest is that it would be admitted for tomorrow, and in the meantime I would request the Minister of Parliamentary Affairs to get in touch with the Minister concerned and ask him to give information to the House

before we adjourn for the day. He may place the position before the House as it obtains by this evening.

MR. DEPUTY-SPEAKER : I have already said.

SEVERAL HON. MEMBERS *rose*.

MR. DEPUTY SPEAKER : Before we adjourn, we may know the latest position regarding this strike from the Minister. Tomorrow the calling attention will come.

SHRI S.M. BANERJEE (Kanpur) : On the question of privilege of Shri Madhu Limaya.....

MR. DEPUTY-SPEAKER : Mr. Banerjee please resume your seat.

SHRI A.S. SAIGAL (Bilaspur) : There is a point of order. You have to hear me.

MR. DEPUTY-SPEAKER : What is before the House now ? On the privilege motion have you got the point of order ?

SHRI S.M. BANERJEE : The House should discuss another matter.

MR. DEPUTY-SPEAKER : You are referring to the calling attention. The matter is Disposed of. Mr. Banerjee I am not permitting you.

SHRI S.M. BANERJEE : I am not mentioning that. Why I want adjournment of the House is.

MR. DEPUTY-SPEAKER : We will go by the order paper. As I have said, if you have any point of order regarding this privilege issue, I will permit it, not otherwise. Mr. Madhu Limaye.

SHRI S.M. BANERJEE : Why do you want to raise that question at 2 O'clock. I want to raise it now.

MR. DEPUTY-SPEAKER : I have disallowed it. Let us finish this privilege issue of Shri Madhu Limaye.

I have called Mr. Madhu Limaye. I will not Listen to anyone else.

श्री मधु लिमये (मुंगेर) : फिनिश कैसे होगा । यह दो घंटे चलेगा ।

श्री शिव नारायण (बस्ती) : एक बज गया है ।

श्री अक्षि सहगल : मेरा एक प्वाइंट आफ आर्डर है । उसको आप सुन लीजिये । उसके बाद फैसला कीजिये । यू के में सिखों के साथ बड़ी ज्यादाती हो रही है । कल ब्रिटिश हाई कमिशन के सामने डेमन्स्ट्रेशन हुआ था । इसका आप क्या जवाब देना चाहते हैं । क्या आप यह चाहते हैं कि वहां पर जो सिख हैं वे सब अपने बाल कटा दें और अपने धर्म से पतित हो जाए ? यह ठीक नहीं.....

SEVERAL HON. MEMBERS *rose*.

MR. DEPUTY-SPEAKER: Order, Order. Nothing will go on record. (*Interruptions*)

Unless there is some order, I am not going to proceed. Mr. Banerjee please resume your seat. After lunch recess is over, every day you move an adjournment under Rule 340, almost every day. I think we may adjourn now and meet at 2 p.m.

13.06 hrs.

*The Lok Sabha adjourned
for Lunch till Fourteen
of the clock*

*The Lok Sabha reassembled after
Lunch at two Minutes past Fourteen of
the Clock.*

[MR. DEPUTY-SPEAKER *in the Chair*]

RE. CALLING ATTENTION NOTICE—
(*Query*) *Contd.*

SHRI S.M. BANERJEE : Sir, I want to offer a personal explanation. When you were in the Chair before lunch, you thought

[Shri S. M. Banerjee]

that I was trying to raise some irrelevant point. There was some slight misunderstanding. I would mention that I was only referring to the humiliation of Sikhs at the hands of Britishers. It is a national humiliation for us. They are being humiliated in London and other places, I wanted to draw your attention to this and request you that a Calling Attention may be agreed to by you so that we are able to hear from the Minister on this. The Prime Minister is here.

श्री अटल बिहारी वाजपेयी (बलरामपुर) : उपाध्यक्ष महोदय, विदेश मंत्रालय पर चर्चा हो रही है। उस में यह मामला उठाया जा सकता है।

SHRI JYOTIRMOY BASU (Daimond Harbour) : We did not ask the Britishers here to put vermilion marks on their foreheads.

AN HON. MEMBER : The entire Sikh Community is humiliated.

MR. DEPUTY-SPEAKER : All these things could be said because we are now in the midst of the External Affairs Ministry's demands (*Interruptions.*)

SHRI SAMAR GUHA (Contal) : It is a question of national honour.

श्री रवि राय (पुरी) : यह राष्ट्रीय सम्मान का सवाल है। आप मेहरबानी कर के कालिग अटेंशन को मंजूर कर लीजिए और उस पर चर्चा हो जाय।

श्री जार्ज फरनेन्डीज (बम्बई दक्षिण) : प्रधान मंत्री हमारी भावनाओं को अंग्रेजों तक पहुंचावें।

MR. DEPUTY-SPEAKER : Will you all please sit down? When we are discussing the grants and when a question is raised in the midst of discussion on demands for grants and if this point could be covered during the course of discussion on those demands, normally no other motion is admitted. This is our practice.

This is our usual practice. If you are not satisfied by raising it on the Floor of the House while the debate on External Affairs demands is going on, then we shall see what we can do about it.

श्री शिव चन्द्र भ्सा (मधुवनी) : ध्यान आकर्षण मंजूर कर लीजिए आप।

श्री जार्ज फरनेन्डीज : कम से कम आप प्रधान मंत्री से कहिए वह इस सदन की राय उन को बतावें।

MR. DEPUTY-SPEAKER : At this stage no promise can be given.

श्री रणधीर सिंह (रोहतक) : उपाध्यक्ष महोदय, मेरा प्लाइंट आफ़ आर्डर है।

THE MINISTER OF PARLIAMENTARY AFFAIRS, AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH) : The Business Advisory Committee is meeting at 4.00 P.M. where this matter may be considered. (*Interruption*)

श्री रणधीर सिंह : मिस्टर डिप्टी स्पीकर हम क्या इधर बैठने वाले गूंगे हैं? क्या हम नहीं बोलना नहीं जानते... (व्यवधान)...

श्री शिवनारायण : उपाध्यक्ष महोदय, क्या यह सारी की सारी मौनोपली मिस्टर बैंनर्जी की है कि वह जो चाहे कहते रहें और हम बोल न सकें?... (व्यवधान).....

MR. DEPUTY-SPEAKER : We should not deviate from the accepted practice so lightly. This is my view. As the Minister of Parliamentary Affairs said, the Business Advisory Committee is meeting at 5.00 P.M.

Now, Mr. Limaye. He is permitted to make a statement.

श्री रणधीर सिंह : डिप्टी स्पीकर महोदय, एक बड़ी सीरियस बात है। मैं ने काल अटेंशन

दिया, उसे आप ने रिजेक्ट कर दिया। मैंने 193 में डिस्कशन के लिए दिया, वह भी रिजेक्ट कर दिया। आज एक ऐसी सीरियस बात हुई है, इस पार्लियामेंट पर हमला हुआ है, नेशनल एंथेम पर हमला हुआ है और अनटचेबिलिटी के शंकराचार्य ने जो बयान दिया था उस की हिमायत करपात्री ने की है। उस से न सिर्फ संविधान की अवहेलना हुई है बल्कि समाज के और कौम के ऊपर यह एक गंभीर चोट है। मैं ने पहले भी कहा था कि इस पर कोई न कोई डिबेट होनी चाहिए। आज मैं ने करपात्री के बयान पर भी काल बर्टेशन दिया। उस पर भी कोई चर्चा नहीं होने पाई। वह भी मंजूर नहीं किया। यह एक बड़ी सीरियस बात है। मैं ने बाबू जगजीवन राम का भाषण सुना है और दूसरे नेताओं को भी सुना है। हमारे दिल पर बड़ी भारी चोट पहुंची है। हम नहीं चाहते कि कोई आदमी खड़े हो कर इस प्रकार की उटपटंग बात कह दे। अनटचेबिलिटी को जो लोग शह देते है उन को पूरे जोरे से रगड़ना है। खुशकिस्मती की बात है कि प्रधान मंत्री भी इस वक्त यहां पर बंठी हैं। मैं गवर्नमेंट से पूछना चाहूंगा कि ऐसे लोग जो देश को टुकड़े टुकड़े करना चाहते हैं, और हमारी कौम को कमजोर करना चाहते हैं उन के खिलाफ जब कामिनजेबल आफेंस बनता है, कांस्टीट्यूशन की मुसालिफत वह करते हैं तो क्यों नहीं उन के विरुद्ध ऐक्शन लेते... (अवधान) देश को जो कमजोर करना चाहते हैं उनके खिलाफ ऐक्शन क्यों नहीं लिया जाता ?

MR. DEPUTY-SPEAKER : I have read in the paper. If you have seen the news papers, you will find that some action has already been initiated. That much I know. If you want to consider the other matters, you better attend the Business Advisory Committee's meeting. Now no more time of the House should be taken. Mr. Limaye.

14.08 hrs.

QUESTION OF PRIVILEGE AGAINST
ANDHRA PRADESH CHIEF
MINISTER

श्री मधु लिमये (मुंगेर) : अध्यक्ष महोदय, नियम 225 के तहत मैं सदन से अनुमति मांगता हूँ

SHRI K. NARAYANA RAO
(Bobbili) : On a point of order.

MR. DEPUTY-SPEAKER : Please sit down. I will explain the position. Even if there is substance in the point of order, once it has been placed on the order paper, I cannot exercise my judgment on that at this stage : at a later stage, I might, but not at this stage.

SHRI R. NARAYANA RAO : So far as we are concerned, we go by what is there on the agenda. On that basis, we can rise on point of order. Please hear me, Sir. My contention is that this privilege motion is totally out of order.

MR. DEPUTY-SPEAKER : I cannot permit you now because as I have said, even though there might be some substance in your contention, once it has been placed on the order paper—a decision has been taken on that—, I cannot permit any point of order on that.....

SHRI K. NARAYANA RAO : My contention is this. So far as the motion goes, if I say that it is vague and all those things, that is a different matter. Here it is a very important matter.....

MR. DEPUTY-SPEAKER : Not at this stage. I cannot permit you at this stage. Let him get the leave. Then you will be permitted to say that.

श्री मधु लिमये : उपाध्यक्ष महोदय, नियम 224 के अन्तर्गत मुझे निवेदन करने का अधिकार है, लेकिन उस अधिकार को मैं छोड़ रहा हूँ और मैं सीधे इजाजत मांग रहा हूँ कि